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GOVERNMENT OF INDIA MNISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 36 TO BE ANSWERED ON JULY 20, 2023

GUIDELINES FOR HAWKERS, ROADSIDE VENDORS

NO. 36. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Hon'ble Supreme Court had issued orders in year 1985 to frame guidelines for hawkers, roadside vendors, etc.;
- (b) if so, the details thereof;
- (c) whether the Government has made guidelines in this regard as per the said orders;
- (d) if so, the details thereof; and
- (e) whether the State Governments comply with these guidelines and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

- (a)&(b): In 1985, Hon'ble Supreme Court in the case of "Bombay Hawkers' Union and Others Vs. Bombay Municipal Corporation and Others", suggested some modalities in the Scheme proposed by Municipal Commissioner, Greater Bombay and ordered that Municipal Commissioner will proceed to frame the final scheme on the lines suggested. The respondents in the case were Municipal Corporation of Greater Bombay, State of Maharashtra, Municipal Commissioner and Commissioner of Police. Government of India was not a respondent in that case.
- (c) to (e): In order to protect rights of urban street vendors, regulate street vending activities and to ensure uniformity in legal framework for street vending across States / Union Territories, Government has enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. The Act is applicable to all States/UTs except to any land, premises and trains owned and controlled by the Railways under the Railway Act, 1989.

The Central Act has been adopted by all the States / UTs.